

**ORDER**

**17-11-2022**

Petitioner Riki Neog Bhuyan is present.

The record reveals that the notices were sent to all concerned. However, none has appeared to contest the case. As such, the case shall proceed ex-parte.

Today, the petitioner has filed her affidavit evidence along with the original documents.

Heard and perused.

The petitioner has filed this petition under Sec.372 of the Indian Succession Act 1925 with a prayer for issuance of a Succession Certificate in her favour in respect of the debts and securities left by her deceased husband Shyamal Bhuyan. The petitioner's husband was a permanent resident of Tezpur Town within the jurisdiction of this Court. He died on 19-01-2022 leaving behind the petitioner Smti Riki Neog Bhuyan and their minor daughter Reshmi Bhuyan. The mother of the deceased Labanya Bhuyan had also expired on 18-04-2012. The petitioner's husband deceased Shyamal Bhuyan had one LIC Policy, being Policy No. 482969161 at LIC, Tezpur Branch. An amount of Rs.1 lakh is receivable against that policy. The mother of the deceased Labanya Bhuyan was the nominee in that policy, but, since she had already expired, the petitioner, being the wife of the deceased, is

the fit person for grant of succession certificate in respect of that amount. The deceased had not left any Will or L/A in respect of his debts and securities, more particularly described in the schedule.

The petitioner has reiterated these facts, mentioned in her petition, in the affidavit filed by her today. the petitioner has exhibited the Death Certificate of her husband Late Shyamal Bhuyan as Ext.1, Birth Certificate of her daughter Reshmi Bhuyan as Ext.2, Adhar Card of the petitioner as Ext.3, Next of Kin Certificate of the deceased as Ext.4, Certificate issued by Ward Commissioner of W/No.7 as Ext.5, policy document of Policy No. 482969161 as Ext.6, Certificate issued by Branch Manager, LIC, Tezpur as Ext.7, Premium paying slip as Ext.8, Status report of the LIC Policy as Ext.9 and Death Certificate of Labanya Bhuyan as Ext.10.

The petitioner's case is prima facie proved. It appears that the petitioner is the wife of the deceased and fit to be granted a Succession Certificate in respect of the debts and securities of the deceased. There is no legal impediment in respect of the grant of Succession Certificate as prayed for. As such, the petition is allowed.

Let a Succession Certificate be issued in favour of the petitioner Smti Riki Neog Bhuyan in respect of the debts and securities left by the deceased husband Shyamal Bhuyan, described in the schedule of the

petition. The petitioner shall pay the requisite Court fees.

Let the original document be returned after keeping the copies thereof.

With this order, this Misc Case is disposed of.

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Addl. District Judge (FTC)  
Sonitpur, Tezpur.